

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2829

ANSWERED ON:12.12.2006

AMENDMENT IN ACT OF 'SATI'

Annayagari Shri Sai Prathap;Paraste Shri Dalpat Singh

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether the Government proposes to bring some amendments in the existing Act to curb the practice of "Sati" prevailing in some parts of the country as reported in the Hindustan Times of November 12, 2006; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) Yes, Sir. A proposal to amend the Act to, inter- alia, treat the woman attempting to commit sati as a victim being forced to commit suicide (rather than as an offender), to make the panchayat functionaries responsible for implementation of the Act, increase the punishment for offences and impose collective fines on communities is under the consideration of the Government.